

(ड) धारा 18 के अधीन स्थापित किसी आसवनी या लाइसेंस प्राप्त किसी आसवनी या यवासावनी में निर्मित उत्पाद-शुल्कारोप्य पदार्थों पर उत्पाद-शुल्क :

मद सं०	उत्पाद-शुल्कारोप्य पदार्थ का विवरण	शुल्क की अधिकतम दर
1.	देशी शराब (ताड़ी को छोड़कर)	90.00 रु० प्रति ब० ली०
2.	भारत में निर्मित और इस प्रकार परिष्कृत या रंजित शराब जिससे कि वह सुस्वाद या रंग में भारत में आयातित शराब के सदृश मालूम हो, और शोधित स्पिरिट :	
	(ए) एल, बियर, पोर्टर, साइडर तथा अन्य किण्वित	60.00 रु० प्रति ब० ली०
	(बी) सुगंधित स्पिरिट (औषधीय तथा प्रसाधनिक विनिर्मितियों को छोड़कर)	600.00 रु० प्रति ब० ली०
	(सी) वाइन	600.00 रु० प्रति ब० ली०
	(डी) शराब, कार्डियल, मिश्रण तथा विनिर्मितियाँ जिनमें स्पिरिट हो जिनका अन्यथा उल्लेख न किया गया हो (औषधि तथा भेषज को छोड़कर)	600.00 रु० प्रति ब० ली०
	(इ) ब्राण्डी, जिन, व्हिस्की, रम, शोधित स्पिरिट और अन्य प्रकार की ऐसी स्पिरिट जिसका अन्यथा उल्लेख न किया गया हो	600.00 रु० प्रति ब० ली०

धारा 4 -इस अधिनियम से संयुक्त प्रान्त आबकारी अधिनियम (उत्तरांचल संशोधन) अध्यादेश, 2001 (उत्तरांचल अध्यादेश संख्या 02, सन् 2001) निरस्त हो जायेगा।

आज्ञा से,
(पी० सी० पन्त)
सचिव।

No. 09/Vidhayee and Sansadiya Karya/2001
Dated Dehradun, May 22, 2001

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the United Provinces Excise Act (Uttaranchal Amendment) Act, 2001 (Uttaranchal Adhinyam no. 09 of 2001).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on May 22, 2001.

THE UNITED PROVINCES EXCISE ACT
(UTTARANCHAL AMENDMENT) ACT, 2001
(UTTARANCHAL ACT No.09 Of 2001)

[As passed by the Legislative Assembly in the Fifty second Year of the Republic of India]

An
Act

to amended the United Provinces Excise Act, 1910 in its application to
Uttaranchal State

Be it enacted by the Uttaranchal Vidhan Sabha in the fifty second years of
the Republic of India as follows:

Short title and
commencement

1. (1) This Act may be called the United Provinces Excise Act (Uttaranchal Amendment), 2001.

- (2) It extends to the whole of the Uttaranchal State.
 (3) It shall be deemed to have come into force on April 1, 2001.

2. In section 12 of the United Provinces Excise Act, 1910 (Act No. 4 of 1910), hereinafter referred to as the principal Act, sub-section (3) shall be omitted.

Amendment of section 12 of the Act No. 4 of 1910

3. In section 28 of the principal Act, in sub-section (3) for clauses (a), (b), (c), (d) and (e), the following clauses shall be substituted, namely:

Amendment of section 28

(a) Countervailing duty on excisable articles imported in accordance with the provisions of section 12 (1):

Item No.	Description of excisable articles	Maximum rate of duty
1.	Country Liquor (excepting Tari)	Rs. 90.00 per bulk litre
2.	Liquor manufactured in India and sophisticated or coloured so as to resemble in flavour or colour liquor imported into India; and rectified spirit :	
	(a) Ale, beer, porter, cider and other fermented liquors	Rs. 60.00 per bulk litre
	(b) Perfumed spirit (other than medicinal and toilet preparations)	Rs. 600.00 per bulk litre
	(c) Wines	Rs. 600.00 per bulk litre
	(d) Liquors, cordials, mixtures and other preparations containing spirit not otherwise specified (other than drugs and medicines)	Rs. 600.00 per bulk litre
	(e) Brandy, gin, whisky, rums, rectified spirit and other sorts of spirit not otherwise specified.	Rs. 600.00 per bulk litre
3.	Bhang	Rs. 75.00 per kilogram

(b) Excise or countervailing duty on excisable articles exported in accordance with the provisions of section 13:

Item No.	Description of excisable articles	Maximum rate of duty
1.	Country Liquor (excepting Tari and other fermented alcoholic beverages)	Rs. 90.00 per bulk litre
2.	Liquor manufactured in India and sophisticated or coloured so as to resemble in flavour or colour liquor imported into India (excepting beer)	Rs. 600.00 per bulk litre
3.	Beer brewed in India	Rs. 60.00 per bulk litre
4.	Bhang	Rs. 75.00 per kilogram

(c) Excise or countervailing duty on excisable articles transported:

Item No.	Description of excisable articles	Maximum rate of duty
1.	Country Liquor (excepting Tari)	Rs. 90.00 per bulk litre
2.	Liquor manufactured in India and sophisticated or coloured so as to resemble in flavour or colour liquor imported into India; and rectified spirit :	
	(a) Ale, beer, porter, cider and other fermented liquors	Rs. 60.00 per bulk litre

Item No.	Description of excisable articles	Maximum rate of duty
	(b) Perfumed spirit (other than medicinal and toilet preparations)	Rs. 600.00 per bulk litre
	(c) Wines	Rs. 600.00 per bulk litre
	(d) Liquors, cordials, mixtures and other preparations containing spirit not otherwise specified (other than drugs and medicines)	Rs. 600.00 per bulk litre
	(e) Brandy, gin, whisky, rums, rectified spirit and other sorts of spirit not otherwise specified.	Rs. 600.00 per bulk litre
3.	Bhang	Rs. 75.00 per kilogram

(d) Excise duty on excisable articles manufactured, cultivated or collected under any licence granted under section 17:

Item No.	Description of excisable articles	Maximum rate of duty
1.	Country Liquor (excepting Tari)	Rs. 90.00 per bulk litre
2.	Liquor manufactured in India and sophisticated or coloured so as to resemble in flavour or colour liquor imported into India; and rectified spirit :	
	(a) Ale, beer, porter, cider and other fermented liquors	Rs. 60.00 per bulk litre
	(b) Perfumed spirit (other than medicinal and toilet preparations)	Rs. 600.00 per bulk litre
	(c) Wines	Rs. 600.00 per bulk litre
	(d) Liquors, cordials, mixtures and other preparations containing spirit not otherwise specified (other than drugs and medicines)	Rs. 600.00 per bulk litre
	(e) Brandy, gin, whisky, rums, rectified spirit and other sorts of spirit not otherwise specified.	Rs. 600.00 per bulk litre
3.	Bhang	Rs. 75.00 per kilogram

(e) Excise duty on excisable articles manufactured in any distillery established, or any distillery or brewery licensed under section 18:

Item No.	Description of excisable articles	Maximum rate of duty
1.	Country Liquor (excepting Tari and fermented alcoholic beverages)	Rs. 90.00 per bulk litre
2.	Liquor manufactured in India and sophisticated or coloured so as to resemble in flavour or colour liquor imported into India; and rectified spirit :	
	(a) Ale, beer, porter, cider and other fermented liquors	Rs. 60.00 per bulk litre
	(b) Perfumed spirit (other than medicinal and toilet preparations)	Rs. 600.00 per bulk litre
	(c) Wines	Rs. 600.00 per bulk litre
	(d) Liquors, cordials, mixtures and other preparations containing spirit not otherwise specified (other than drugs and medicines)	Rs. 600.00 per bulk litre
	(e) Brandy, gin, whisky, rums, rectified spirit and other sorts of spirit not otherwise specified.	Rs. 600.00 per bulk litre

Repeal--The United Provinces Excise Act (Uttaranchal Amendment) Ordinance, 2001 (Uttaranchal Ordinance no. 2 of 2001) is hereby repealed.

By Order,
(P. C. PANT)
Sachiv.